

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHARP EYE ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Sharp Eye Advertising Private Limited
2.	Date of incorporation of Corporate Debtor	03-04-1997
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74300DL1997PTC086415
5.	Address of the registered office and principal office (if any) of corporate debtor	38, Rani Jhansi Road, Jhandewalan, New Delhi - 110055
6.	Insolvency commencement date in respect of corporate debtor	17-05-2022 (Order Passed by Hon'ble Adjudicating Authority, New Delhi on 17-05-2022 in Company Petition No. IB-50(PB)/2021
7.	Estimated date of closure of insolvency resolution process	13-11-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Vinay Kumar Singhal IBBI/IPA-002/IP-N-00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	411, Essel House, Asaf Ali Road, New Delhi-110002 Email: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, Essel House, Asaf Ali Road, New Delhi-110002 Email: sharpeye.resolve@gmail.com
11.	Last date for submission of claims	07-06-2022 (14 days calculated from the date of receipt of order i.e 24.05.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) 411, Essel House, Asaf Ali Road, New Delhi-110002

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of Sharp Eye Advertising Private Limited on 17-05-2022.

The creditors of Sharp Eye Advertising Private Limited, are hereby called upon to submit their claims with proof on or before 07-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26th May, 2022

Place: New Delhi

Vinay Kumar Singhal

Reg. No.: IBBI/IPA-002/IP-N-00624/2018-19/11880
For Sharp Eye Advertising Private Limited (In CIRP)

